

(b) whether it is a fact that some of the State Governments are unable to supply ethanol quota to the OMCs;

(c) if so, the steps Government proposes to take to ensure uninterrupted supply of ethanol to OMCs; and

(d) whether Government proposes to do away with year-to-year contract between OMCs and ethanol manufacturers and introduce a long term contract for stability?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) Ethanol suppliers have supplied 30.21 crore litres of ethanol upto 15.08.2011 to the Oil Marketing Companies (OMCs), against the contracted quantity of 55.87 crore litres for implementation of Ethanol Blended Petrol (EBP) Programme in 13 States and 3 UTs, out of the notified 20 States and 4 UTs.

(b) and (c) As per Government of India decision dated 16.08.2010, OMCs are required to purchase ethanol for the EBP Programme from domestic manufacturers of ethanol, and the State Governments are not directly responsible for ensuring supply.

However, for smooth implementation of EBP Programme and to bring uniformity in procedure/taxation policy in various States/UTs on the usage of Ethanol, the Government has taken up the matter with State Governments to reduce/rationalise duties, taxes & other impediments in the process of supply.

(d) No, Sir. Presently no such proposal is under consideration by the Government.

**Survey on assessment of potential for establishing  
gas based industries**

3683. SHRI SANJAY RAUT:

SHRI GOVINDRAO ADIK:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has made any survey to assess the requirement of natural gas and potential for establishing gas-based industries through gas pipeline particularly in Maharashtra; and

(b) if so, the details thereof indicating the requirement of financial investments for the gas pipeline?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) In Maharashtra, GAIL presently operates Mumbai regional pipeline network of approximately 128 km with design capacity of approx. 7 mmcmd, and the Dahej-Uran-Dabhol-Panvel (DUPL-DPPL) pipeline of 750 km with authorized capacity of 19.9 mmcmd. These pipelines supply around 26 mmcmd of gas to 34 customers, in the five districts of Maharashtra, viz, Thane, Mumbai, Raigad, Pune and Ratnagiri. GAIL (India) Ltd. undertakes regular assessment and feasibility study of gas demand from prospective gas consumers in the catchment areas of pipelines, including pipelines passing through Maharashtra. Further, PNGRB has invited bids for Surat-Paradeep pipeline and finalised Mallavaram Bhilwara pipeline which would pass through the various districts of Maharashtra.

#### **Accidents due to defective LPG cylinders**

†3684. SHRI SATYAVRAT CHATURVEDI:

SHRI MOTILAL VORA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of consumers killed and injured in accidents separately due to LPG cylinders of Indian Oil Corporation, Hindustan Petroleum and Bharat Petroleum from January, 2006 to January, 2011;

(b) the relief provided by the concerned gas companies to the consumers in each case;

(c) whether there is a policy to discard the outdated and defective gas cylinders; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) During the year 2006-07 to 2010-11, 395 casualties and 1119 cases of injury have been reported by Public Sector Oil Marketing Companies.

(b) To provide relief to the LPG consumers, comprehensive Insurance Policy to cover

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†Original notice of the question was received in Hindi.